

Workers Bulletin, a journal of the Defence Employees Council, however, states *inter-alia* that in the meeting of the Executive Committee of the All India Defence Employees Federation held at Delhi from 28th to 30th June, 1977, it has been decided to observe a protest week from 25th to 30th July, 1977 throughout the country by wearing demands badges, holding demonstrations and meetings and submitting a memorandum to press and achieve their demands.

(b) The demands as given in the Defence Workers Bulletin are as follows:—

1. Vacate all types of victimisation
2. Restore full trade union rights to Defence Civilian employees including NCUEs by withdrawing the letter issued by Ministry of Defence in 1972.
3. Revival of Permanent Negotiating Machinery.
4. Immediate payment of the 2nd instalment of CDS amount in cash.
5. Restoration of 1/2 per cent of DA cut imposed during the period of Emergency.
6. Remove disparities existing between industrial and non-industrial such as leave and other service conditions.
7. Promotional avenues for Mazdoors and other Class IV employees of AOC, ASC Conservancy and other establishment.
8. Payment of Night Duty allowance to employees as recommended by 3rd Pay Commission.
9. Fixation of Pay scales of supervisory and other allied Categories at par with Railway w.e.f. 1-1-1973.

It is, however, not possible to state the actual demands of the All India Defence Employees Federation, nor to indicate Government's reaction thereto, unless and until the demands of the Federation are formally submitted to the Government by the Federation.

Uniform Rates for Inter-State Exchange of Power

*551. SHRI P. RAJAGOPAL NAIDU: Will the Minister of ENERGY be pleased to state:

(a) whether the exchange of power is on returnable basis in Southern States; and

(b) if so, whether Government are contemplating to fix uniform rates for inter-State exchange of power to change this system?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). In the Southern Electricity Region, exchanges of power between Tamil Nadu, Karnataka and Andhra Pradesh which are, at present, deficit States are generally on a net nil basis. Kerala which is a surplus State is giving short-term assistance to Tamil Nadu and through Tamil Nadu to Karnataka on a non-returnable basis.

The Southern Regional Electricity Board has evolved tariff guidelines for inter-System exchanges of power in the Region for the different categories of such exchanges and has set up a High-level Committee to go into the details of tariff structure in this regard.

Nuclear Power Station at Goa

*552. SHRI EDUARDO FALEIRO: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether Government propose to establish a Nuclear Power Station at Goa;

(b) if so, what is the precise nature of this project; and

(c) the measures proposed to be taken to prevent pollution if the proposal materialises?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No. Sir.

(b) and (c). Do not arise.

Glut of Coal in the Country

*553. SHRI S. D. SOMASUNDARAM: Will the Minister of ENERGY be pleased to state:

(a) whether there is a glut of coal in the country;

(b) if so, reasons therefor;

(c) steps taken to ensure that the stockpile is the minimum required, and

(d) the extent to which the system of assessment of demands for coal has been rationalised?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The total stocks of coal at the pit-heads as on 1-6-77 was 12.5 million tonnes. This represents about 42 days production and is not considered unduly excessive.

(b) Does not arise.

(c) Annual production plans are prepared after making an assessment of coal demand and taking into account the level of pithead stocks.

(d) Assessment of demand is done in consultation with the principal consuming sectors and is subjected to periodical reviews.

Pending Power Projects in Maharashtra

*556. SHRI ANNASAHEB GOKHINDE: Will the Minister of ENERGY be pleased to state:

(a) the pending power projects and inter-State transmission lines of Maharashtra; and

(b) measures being taken to expedite their clearance separately?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). The present status in respect of proposals for hydro-electric projects in Maharashtra is indicated in the statements. In some cases, revised estimates of cost are awaited from the State authorities. For two hydro-electric schemes, the revised estimates have been techno-economically approved by the Central Electricity Authority recently.

As regards thermal schemes, proposals for expansion of generating capacity at Trombay and a Gas Turbine Generating Station are under consideration.

In so far as inter-State/inter-Regional lines are concerned, work is expected to be taken up on stringing of the second circuit of the Belgaum Kolhapur 220 Kv line. Another proposal for a 400 Kv link between Maharashtra and Andhra Pradesh requires to be examined on the basis of the first phase of the long-term System Planning Studies, which are presently being carried out